

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 28621 OF 2026

Between:

Jella Ankitha, D/o. Jella Arun Babu-Aged about .19 yrs occ. Student R/o. Flat
No. 201, JRK Residency, Kushaiguda, ECIL POST, Medchal-Malkajgiri
District Telangana-500062

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Building, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the clause relating to treating of a candidate as local candidate more particularly the clause relating to the specific rule of 04 consecutive years preceding qualifying examination in GO. Ms. No.150 dt.08-09-2025 as it affects petitioner's status as local candidate in state of Telangana despite she being local and studied for a period of 12 years i.e kindergarten to class 10 in state of Telangana is wholly illegal, arbitrary and contrary to law and consequently scrap the said rule by permitting the petitioner to participate in the counselling under competent Authority quota issued by 2nd respondent with the status of local candidate for MBBS/BDS admission for the academic year 2026 -2027 by considering her 12 years school education from kindergarten to class 10 in Telangana state.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the case of the petitioner into the admissions of MBBS and BDS Courses for Academic year 2026-27 under aegis of KNR University of Health Science, Telangana State as local for the State of Telangana pending disposal of the Writ Petition in the interest of justice and equity

Counsel for the Petitioner: SRI P. RAVI KIRAN

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL, HEALTH & FW**

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT PETITION No.28621 OF 2026
(CNR.No.HBHC010592472026)**

DATE: 01.09.2026

BETWEEN:

Jella Ankitha,
D/o. Jella Arun Babu

....Petitioner

AND

The State of Telangana,
Rep. by its Principal Secretary,
Medical, Health and Family Welfare Department,
Secretariat Building, Hyderabad and another

....Respondents

ORDER:

Heard Mr. P. Ravi Kiran, learned counsel appearing for the petitioner, Mr. P. Shravan Kumar Goud, learned Government Pleader for Health, Medical and Family Welfare Department, appearing for respondent No.1 and Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appearing for respondent No.2.

2. The writ petition has been preferred with the following prayer:

"... to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the clause relating to treating of a candidate as local candidate more particularly the clause relating to the specific rule of 04 consecutive years preceding qualifying examination in GO.Ms.No.150 dt.08-09-2025 as it affects petitioner's status as local candidate in state of Telangana despite she being local and studied for a period of 12 years i.e kindergarten to class 10 in state of Telangana is wholly illegal, arbitrary and contrary to law and consequently scrap the said rule by permitting the petitioner to participate in the counselling under competent Authority quota issued by 2nd respondent with the status of local candidate for MBBS/BDS admission for the academic year 2026-2027 by considering her 12 years school education from kindergarten to class 10 in Telangana state and pass such other order or orders as this Hon'ble court may deem fit and proper in the circumstances of the case and in the interest of justice."

3. Petitioner studied from Kindergarten to Class-X in the State of Telangana and pursued Intermediate in the State of Andhra Pradesh till April, 2025. Petitioner has sought status of 'local candidate' for admission to undergraduate medical courses under notification dated 04.08.2026 for the Academic Year 2026-27 relying upon G.O.Ms.No.124, dated 30.08.2018, which permits the maximum period of education out of seven years period to be considered for categorization of local status for employment in State Government organizations.

4. Learned counsel for the petitioner submits that the challenge to G.O.Ms.No.114, dated 05.07.2017, and G.O.Ms.No.33, dated 19.07.2024, amending G.O.Ms.No.114, dated 05.07.2017, which went upto the Apex Court and has been decided by the judgment in **The State of Telangana and others v. Kalluri Naga Narasimha Abhiram and**

others¹ (Special Leave Petition (C) Nos.21536-21588 of 2024), does not address this issue. Students like the petitioner are faced with a situation that they despite being native of Telangana State, but having studied in the State of Andhra Pradesh for two years before the qualifying exam under the notification and the above G.Os., would not be treated as a local candidate of either of the successor States of Andhra Pradesh or Telangana, which is harsh and arbitrary leading to incongruous results. Therefore, the petitioner has sought indulgence of this Court.

5. We have considered the submissions of learned counsel for the petitioner and learned Standing Counsel for respondent No.2-University and taken note of the relevant provisions of G.O.Ms.No.114, dated 05.07.2017, G.O.Ms.No.124, dated 30.08.2018, relied upon by the petitioner, G.O.Ms.No.33, dated 19.07.2024, and also G.O.Ms.No.150, dated 08.09.2025, issued pursuant to the decision of the Apex Court in the aforesaid civil appeals.

6. The challenge to the criteria prescribed under G.O.Ms.No.114, dated 05.07.2017, issued by the Health, Medical and Family Welfare Department and the subsequent G.O.Ms.No.33, dated 19.07.2024, had been subject matter of challenge before this Court and decided by the

¹ 2025 SCC OnLine SC 1880

Apex Court in the batch of cases in the aforesaid Special Leave Petition (C) Nos.21536-21588 of 2024, on 01.09.2025.

7. In **Kalluri Naga Narasimha Abhiram (supra)** challenge was to the Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 (for short, 'Rules of 2017'), framed *vide* G.O.Ms.No.114, dated 05.07.2017, and the judgment dated 29.08.2023 rendered by this Court assailing the same and also the second batch of Writ Petitions challenging the amendments brought into the definition of 'local candidate' *vide* G.O.Ms.No.33, dated 19.07.2024, allowed by this Court on 05.09.2024. At paragraph No.31 thereof, the Apex Court has held that the judgment dated 29.08.2023 rendered by this Court cannot be upheld. Similarly, the judgment rendered by this Court on the challenge to G.O.Ms.No.33, dated 19.07.2024, has also been set aside. However, the Apex Court upon the submission made by the learned Advocate General has allowed proviso to be inserted to mitigate the grievances of those who claim that they were taken out of the State by compulsion of the movement of their parents outside the State by reason of employment in Government/All-India Services/Corporations or Public Sector Undertakings, constituted as an instrumentality of the State of Telangana as also defence and

paramilitary forces who trace their nativity to the State, subject to the conditions thereunder. With only the said reservation, the validity of the Rules of 2017, as amended in 2024, had been upheld. In view of the finality attached to the provisions of the Rules of 2017 by the Apex Court, as contained in G.O.Ms.No.114, dated 05.07.2017, and the amendment made through G.O.Ms.No.33, dated 19.07.2024, we are of the considered view that the ingenious plea raised by the petitioner to read G.O.Ms.No.124, dated 30.08.2018, in a manner which permits a student to be treated as a 'local candidate' on account of his/her study for a period of seven years would not be open for consideration or taking any other view in the matter. Therefore, we do not find any merit in the Writ Petition.

8. Accordingly, the Writ Petition is dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI P. RAVI KIRAN, Advocate [OPUC]
2. One CC to SRI T. SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

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TKS

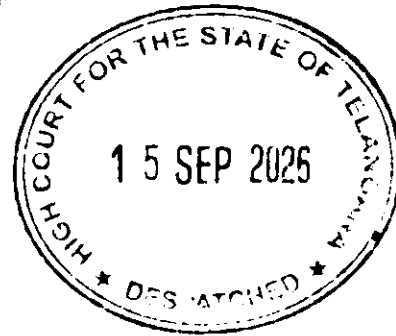
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HIGH COURT

DATED: 01/09/2026

ORDER

WP.No.28621 of 2026



DISMISSING THE WRIT PETITION
WITHOUT COSTS

(7)
Kpr
11/9/26